

VI of 1998

A-18 A.H-37

পঞ্জীভুক্ত নম্বৰ-৭৬৮/৯৭

Registered No.-768/97

অসম



ৰাজপত্ৰ

সম্মতিদায়ক

THE ASSAM GAZETTE

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত

PUBLISHED BY AUTHORITY

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No.111 Dispur, Friday, 5th June, 1998, 15th Jyaistha, 1920 (S.E.)

GOVERNMENT OF ASSAM
ORDERS BY THE GOVERNOR

LEGISLATIVE DEPARTMENT :: LEGISLATIVE BRANCH

NOTIFICATION

The 4th June, 1998

No.LGL.45/93/130.--The following Act of the Legislative Assembly which received the assent of the Governor is hereby published for general information.

ASSAM ACT No. VI of 1998

(Received the Assent of the Governor on 30th May, 1998)

THE ASSAM TAXATION LAWS (AMENDMENT) ACT, 1998.

AN

ACT

further to amend the Assam Taxation (On Specified Lands) Act, 1990 and the Assam Agricultural Income Tax Act, 1939.

Preamble.

Whereas it is expedient further to amend the Assam Taxation (On Specified Lands) Act, 1990 and the Assam Agricultural Income Tax Act, 1939, in the manner herein-after appearing ;

Assam Act-XII of 1990 and Assam Act IX of 1939.

It is hereby enacted in the Forty-ninth Year of the Republic of India as follows :-

Short title, and commencement.

1.(1) This Act may be called the Assam Taxation Laws (Amendment) Act, 1998.

(2) It shall be deemed to have come into force on the 1st day of April, 1998.

CHAPTER - I

Amendment to the Assam Taxation (On Specified Lands) Act, 1990.

Amendment of Section-5.

2. In the Assam Taxation (On Specified Lands) Act, 1990, in section 5, -

(i) in clause (c), for the word "thirty" occurring at the beginning, the word "thirty two" shall be substituted ;

Assam Act-XII of 1990.

(ii) in clause (d), for the words "twenty seven", occurring before the word "paise" at the end, the words "twenty nine" shall be substituted.

CHAPTER-II

Amendments to the Assam Agricultural Income Tax Act, 1939.

Amendment
of section 8.

3. In the Assam Agricultural Income Tax Act, 1939, (herein-after referred to as the principal Act) in section 8, after sub-section (4), the following new sub-section as sub-section (5) shall be inserted, namely :-

Assam
Act-IX
of 1939.

"(5) In determining the net agricultural income, a deduction at the rate of 50 (fifty) paise for every kilogram of tea exported through Inland Container Depot (ICD), Amingaon shall be allowed to the assessee from his agricultural income :

Provided that this deduction shall be effective on and from 1st April, 1998 for a period of two years only.

Provided further that the State Government may, by notification in the Official Gazette, extend the period of deduction for further periods, not exceeding one year at a time, subject to such conditions and restrictions as may be specified in the said notification."

Amendment
of section 16.

4. In the principal Act, in section 16, in sub-section (2), for the punctuation mark ". ", occurring at the end, punctuation mark " : " shall be substituted and thereafter the following proviso shall be inserted, namely :

"Provided that if any assessee fails to file his return of loss of profits or gains for any year in time in accordance with the provisions of sub-section (1) of section 19, his claim for carry-forward and set off of such loss against any future income as per provisions of sub-section (1) or sub-section (2) of this section shall not be entertained."

Amendment
of section 52.

5. In the principal Act, in section 52, for the figures "1993-94", occurring between the words "year" and "shall", the figures "1994-95" shall be substituted.

M. K. DEKA,
Secretary to the Govt. of Assam,
Legislative Department.